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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.972/97

dt. 7-8-97

Between

Raheem Khan

: Applicant

and

1. Chief Genl. Manager
Telecom, AP Circle
D/o Telecom, Govt. of India
Hyderabad

2. Dist. Telecom Manager
D/o Telecom, Govt. of India
Adilabad

: Respondents

Counsel for the applicant : P. Naveen Rao
Coram Counsel for the respon : K. Ramulu
dents
Hon. Mr. H. Rajendra Prasad, Member (Admn.) *of* ~~of~~

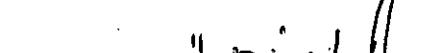
Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn))

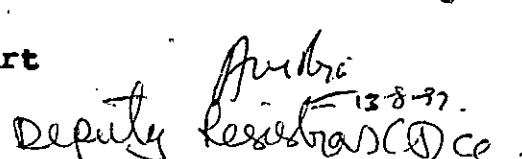
Heard Mr. Phaniraj for Mr. P. Naveen Rao for the applicant and Ms. Syama for Sri K. Ramulu for the respondents.

1. The applicant claims to have worked for a total number of 2063 days from 1-4-1987 to August, 1997 which includes certain years when he worked for more than 240 days. According to the applicant, he is still engaged on an intermittent basis at around the same rate of engagement as in the past. His grievance is that grant of temporary status, followed by regularisation of service, which he thinks has become over due in his case, has not so far been granted despite the representation submitted by him on 30-8-96 (Annexure-4). The respondents are directed to examine Annexure A-4, if submitted and received, and take a suitable decision in the matter. If the said annexure is not traceable in the respondents' office for any reason, the facts as contained in the present OA, together with the annexures, shall form the basis for such examination by the respondents. (A copy of the OA will accordingly be forwarded to the respondents). A suitable decision may be taken in the light of the existing scheme/rules and communicated to the applicant within 60 days from the date of receipt of copy of this order.

2. Thus the OA is disposed of at the admission stage.


(H. Rajendra Prasad)
Member (Admn.)

Dt. 7 August 97
sk Dictated in Open Court


Deputy Registrar (O)ce 13-8-97

O.A. 97 & 972/97

To

1. The Chief General Manager,
Telecom, A.P.Circle,
C/o Telecommunications, Govt. of India,
Hyderabad.
2. The Dist.Telcom Manager,
D/o Telecommunications,
Govt. of India, Adilabad
3. one copy to Mr.P.Naveen Rao, Advocate, CAT.Hyd.
4. One copy to Mr. ~~V. R. Chandra~~ ^{K. Ramulu}, Addl. AGSC. AT. Hyd.
5. One copy to HHRP.M.(A) CAT. Hyd.
6. One copy to L.R.(A) CAT. Hyd.
7. One spare copy.

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25/8/97
T COURT

TYPED BY

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 7-8-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in
O.A.No. 97/97

T.A.No. (w.p.)

Admitted and Interim directions
Issued:

Allowed

Disposed of with directions
Central Administrative Tribunal

Dismissed.

Despatch

22 AUG 1997

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected,

No order as to costs.

हैदराबाद अधिकारी
HYDERABAD BENCH

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ANW/MS/J